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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.NO.303/2001

IN

O.A.NO.768/2000

Friday, this the 8th day of March, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Union of India  
through its Secretary  
Ministry of Defence, New Delhi
2. The Chairman  
Ordnance Factory Board  
Calcutta
3. The General Manager  
Ordnance Factory  
Muradnagar

.. Review Applicants  
(By Advocate: None even on the second call)

Versus

Smt. Vakila Begam  
W/O Late Shri Akhtar Hussain .. Respondent/Applicant  
(By Advocate: Shri Yogesh Sharma)

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

The present RA has been filed seeking recall/review of orders passed by this Tribunal on 19.12.2000 in OA-768/2000. The said OA was disposed of by the Tribunal with a direction to the respondents to pay to the applicant arrears of difference of salary w.e.f. 1.11.1967. The learned counsel for the review applicants submits that the aforesaid order was passed in terms of the orders passed by the Hon'ble Supreme Court in Civil Appeal No.3728/1991 on 26.4.1993. For the sake of convenience, the said order is reproduced below:-

"In pursuance of our order dated 23.9.1991, the respondents have treated the applicants as quasi-permanent in Grade C from 1.11.1967 vide their order dated 30.12.1991. They have, however,



(2)

not paid arrears of difference in salary from that date, viz., 1.11.1967. The respondents are directed to pay the said arrears within four months from today.

The applications are allowed accordingly. No costs.

2. After the aforesaid order was passed by the Supreme Court, the same Court proceeded to pass further order in an Interlocutory Application on 11.11.1994 (Annexure RA-II) in the following terms:-

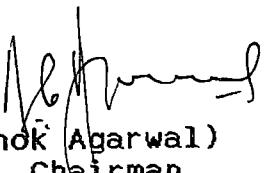
"We are of the view that the appellants should be paid difference in the salary from 1st January, 1983 as if they had exercised their option within time since the difference has been paid to others similarly situated..."

3. In terms of the aforesaid order of 11.11.1994, we recall the order ~~on the review~~ and direct the review applicants to <sup>be paid</sup> ~~pay the original applicant~~ the arrears of difference of salary w.e.f. 1.1.1983.

4. Present Review Application is disposed of in the aforesated terms. No costs.

• SKR  
(S.A.T. Rizvi)  
Member (A)

/sunil/

  
(Ashok Agarwal)  
Chairman